

(a) the total quantity of edible oils imported during the current financial year;

(b) the quantity of edible oils for which import deals have been concluded with foreign countries; and

(c) Government policy in regard to import of edible oils keeping in view the bumper Kharif Crop during 1989?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a) During the current financial year a quantity of about 11 lakh tonnes of edible oils was imported till 31.1.1989.

(b) During the financial year the import of 7.77 lakh tonnes has been contracted for

(c) The import of edible oils has been appropriately reduced in view of the bumper Kharif Crop during 1988.

Strike by Punjab Doctors

98. SHRI DINESH GOSWAMI:
SHRI BALWANT SINGH RAMOOWALIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether doctors in Punjab are on strike since February, 1989 in support of their demands;

(b) if so, whether the doctors of various hospitals in Delhi have also shown resentment due to non-acceptance of their strike;

(c) if so, the details thereof; and

(d) Government's reaction to their demands?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):

(a) It has been brought to the notice of the Central Government that the Govt. Doctors in Punjab are agitating to protest against the recommendations of the 3rd Pay Commission. Their demands are as follows:

- (1) NPA to be treated as part of pay.
- (2) Cadre review and time bound promotion on Central Health Services pattern.
- (3) 50% of Basic pay as NPA.
- (4) Conveyance allowance and other allowances on Central pattern
- (5) Enhancement in Rural Health Allowance.
- (6) House Rent to all rural doctors. This has been brought to the notice of the State Government

(b) and (c). No such information is available.

(d) The State Government lay down the pay structure for their employees, including doctors, keeping in view their financial resources and other connected factors. The Central Government have no scheme to assist the State Governments in this regard.

New Registration for Houses/Plots by DDA

99. SHRI JAI PRAKASH AGARWAL :
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the registration for allotment of houses/plots by DDA has been suspended for many years:

(b) if so, since when;

(c) whether Government are considering to open new registration; and

(d) if so, the date from which it is proposed to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) 1985.

(c) No, Sir.

(d) Does not arise

Commission Paid to Fair Price Shops/ Kerosene Depot-Holders

100. SHRI JAI PRAKASH AGARWAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the commission paid to Fair Price Shops/Kerosene Depot Holders in Delhi is very low and there is a discontentment among them on this account;

(b) if so, the reasons thereof; and

(c) the steps proposed to be taken to increase their commission?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a) to (c). Commission paid is not considered very low. The Fair Price Shop Welfare Association has recently represented to the Administration that the profit margin may be enhanced and fixed in percentages terms, keeping in view the increase in establishment cost of running a Fair Price shop and decline in the profit margin due to increase in the issue price of Specified Food Articles by the Cen-

tral Government. The Commission is revised as and when considered necessary.

[English]

Memorandum Submitted by Resident Doctor's Association of AIIMS

101. SHRIMATI GEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Resident Doctors' Association of the All India Institute of Medical Sciences, New Delhi submitted a memorandum to him on 10th January, 1989;

(b) if so, the details thereof; and

(c) the steps taken to meet their demands?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) Yes, Sir.

(b) The Resident Doctors' Association have made the following demands:

- (i) Increase of Non-practising Allowance to Rs 600/- to Junior Doctors on the same basis as Central Health Service Doctors.
- (ii) Dearness Allowance on Non-Practising Allowance.
- (iii) Contingency Allowance as permissible to other relevant Government doctors.
- (vi) Arrears of the above w.e.f. 1st January, 1986.

(c) A decision will be taken by the Government after due consideration.